

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

**NOTIFICATION**  
**No. 9/2015-Central Excise**

New Delhi, the 1<sup>st</sup> March, 2015

G.S.R. (E). - In exercise of the powers conferred by sub-section (1) of section 5A of the Central Excise Act, 1944 (1 of 1944), read with sub-section (3) of section 85 of Finance Act, 2005 (18 of 2005), the Central Government on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 6/2005-Central Excise, dated the 1st March, 2005, published in the Gazette of India, Extraordinary, vide number G.S.R. 126(E), dated the 1st March, 2005, namely :-

In the said notification, in the Table, after S.No. 1 and the entries relating thereto, the following S. No. and entries shall be inserted, namely:-

(1)	(2)	(3)	(4)
"1A.	2202 10	Waters, including mineral waters and aerated waters, containing added sugar or other sweetening matter or flavoured	Nil".

[F. No.334/5/2015-TRU]

(Pramod Kumar)  
Under Secretary to the Government of India

**Note.-** The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 126 (E), dated the 1<sup>st</sup> March, 2005 and last amended by notification No. 23/2010-Central Excise, dated the 29<sup>th</sup> April, 2010, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R.359 (E) dated the 29<sup>th</sup> April, 2010.